

No. 759 S/21. 492(U) 12 G

From

The Registrar General,
Punjab and Haryana High Court,
Chandigarh

To

1. All the District and Sessions Judges,
in the State of Punjab
2. All the District & Sessions Judges,
in the State of Haryana
3. The District & Sessions Judge,
Chandigarh

Chandigarh, Dated the 23rd March 2024

Sub: Compliance report in respect of implementation of the Judgment of the Hon'ble Supreme Court passed in Writ Petition (Civil) No. 643 of 2015 titled as "All India Judges Association Vs. Union of India & Ors."

Ref: This Court's earlier letter No.311.Spl.Gaz-II (12G) dated 14.02.2024, letter No. 444-445.Spl.Gaz-II(12G) dated 28.02.2024 and letter No.670-671.Spl.Gaz-II(12G) dated 16.03.2024.

Sir/Madam,

I am directed to refer you to this Court's letters under reference on the subject cited above and to inform you that payment of all arrears of pay, pension as well as allowances to the Judicial Officers, retired Judicial Officers and family pensioners has to be made in terms of the Executable Format and Standard Operating Procedure (S.O.P.) as well as Explanatory Memorandums issued by the Hon'ble Committee for Service Conditions of the District Judiciary in compliance to the recommendations of the Second National Judicial Pay Commission (SNJPC) approved and accepted by the Hon'ble Supreme Court in its judgments dated 19.05.2023 and 04.01.2024 respectively.

It is therefore, mandated to ensure that the payments of all arrears of pay, pension and allowances is made as directed above and compliance report in this regard be sent to this Court by 27th March, 2024.

It is made clear that in case of non-compliance by any of the authorities, they shall be called to appear before the said Hon'ble Committee in its next meeting.

Sd/-

Registrar General-cum-ex officio Secretary,
CSCDJ, Punjab and Haryana High Court,
Chandigarh

Encl: As above

Endst. No. 760.Spl.6425(24) Dated 23/03/2024

Copies of the letter with enclosures thereof are forwarded to the following for information and necessary action in the matter:-

1. The Secretary General, Hon'ble Supreme Court of India, Tilak Marg, New Delhi - 110201.
2. The Member Secretary, Haryana State Legal Services Authority, Panchkula.
3. The Director (Administration), Chandigarh Judicial Academy, Chandigarh.
4. The Legal Remembrancer & Principal Secretary to Govt. of Punjab, Chandigarh.
5. The Legal Remembrancer & Admn. Secy. to Govt. of Haryana, Law & Legislative Department, Chandigarh.
6. The Member Secretary, Punjab State Legal Services Authority, Punjab, S.A.S. Nagar.
7. The Presiding Officer, State Transport Appellate Tribunal-cum-Presiding Officer, Food Safety Appellate Tribunal, Punjab, Chandigarh.
8. Sh. Rajneesh Bansal, District & Sessions Judge (Retd.), Nodal Officer for day-to-day Redressal of Grievances.
9. The Member Secretary, Society for Centralized Recruitment of staff in Subordinate Courts (S.S.S.C.), Chandigarh.
10. The Legal Remembrancer-cum-Director Prosecution, Chandigarh Administration, Chandigarh.
11. The Member Secretary, State Legal Services Authority, U.T, Chandigarh
12. The Accountant General (A&E), Punjab, Chandigarh
13. The Accountant General (A&E), Haryana, Chandigarh
14. The Director, Treasuries and Accounts, Government of Punjab, Chandigarh
15. The Director, Treasuries & Accounts, Government of Haryana, Chandigarh
16. The Registrar (Administration-II), Punjab and Haryana High Court, Chandigarh
17. The O.S.D. (Gazette-II), Punjab and Haryana High Court, Chandigarh
18. All the Presiding Officers, CBI Courts, in the State of Punjab
19. All the Presiding Officers, CBI Courts, in the State of Haryana
20. All the Presiding Officers, CBI Courts, U.T. Chandigarh
21. All the Presiding Officers, Industrial Tribunal-cum-Labour Courts, in the State of Punjab
22. All the Presiding Officers Industrial Tribunal-cum-Labour Courts, in the State of Haryana
23. All the Presiding Officers Industrial Tribunal-cum-Labour Courts, in U.T. Chandigarh
24. The Joint Registrar (General), Punjab and Haryana High Court, Chandigarh
25. The Deputy Registrar (Accounts), Punjab and Haryana High Court, Chandigarh
26. The Registrar (Law & Legal), Haryana Human Rights Commission, Nirman Bhawan, Sector-33, Chandigarh
27. The Member Secretary, National Legal Services Authority, 12/11, Jannagar House, Shahjahan Road, New Delhi
28. The Director, Appellate Tribunal for Electricity, Ministry of Power Core-4, 7th Floor, SCOPE Complex, Lodhi Road, New Delhi-110003
29. The Commissioner, Municipal Corporation, Delhi, Civic Centre, JL Nehru Road, New Delhi
30. The Registrar General, National Green Tribunal, Faridkot House, Copernicus Marg, New Delhi - 110 001
31. The Chief Engineer/H.R.D., Punjab State Power Corporation Ltd., Patiala

32. The Under Secretary (Estt.), National Human Rights Commission, Manav Adhikar Bhawan, Block-C, GPO Complex, INA, New Delhi
33. The Under Secretary to the Government of India, Ministry of Labour, 86 Employment/Shram Aur Rozgar Mantralaya, Shram Shakti Bhawan, Rafi Marg, New Delhi
34. The Under Secretary to Government of India, Ministry of Finance Department of Financial Services, 3rd Floor, Jeevan Deep Building 10 Parliament Street, New Delhi
35. The Under Secretary (Personnel), Government of Arunachal Pradesh, Arunachal Pradesh Civil Secretariat, Block No.IV, 4th Floor, Itanagar
36. The Deputy Director (Estt.), Sardar Vallabhbhai Patel National Police Academy, Government of India, Ministry of Home Affairs, Hyderabad-500052
37. All the District Treasury Officers in the States of Punjab, Haryana & UT Chandigarh (in continuation of this Court's letter No.672.Spl.Gaz-II(12G) dated 16.03.2024)

Sd/-

Registrar General-cum-ex officio Secretary,
CSCDJ, Punjab and Haryana High Court,
Chandigarh